

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1029
(TO BE ANSWERED ON 15.12.2022)**

ADVISORY TO KALVI TELEVISION CHANNEL

1029. Dr. ANBUMANI RAMADOSS

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether the Central Government will give relaxation to its recent advisory dated 21st October to the Kalvi Television, a non-commercial, purely educational channel run by the State Government of Tamil Nadu;
- (b) if so, the reasons therefor;
- (c) whether Government has communicated to the TRAI seeking exceptions to non-commercial, educational TV Channels run by State Governments; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR)

(a) and (b) : As per the Advisory dated 21.10.2022 issued by this Ministry, the entry of Central/State/UT Government into the business of broadcast for educational purposes should be done through the Prasar Bharati route through suitable agreements between Prasar Bharati and the concerned Central/State/UT Government. All such existing broadcasting, if any, of all Central Government Ministries, State/UT Government and related entities will also need to be brought under the Prasar Bharati route.

(c) and (d): The above-said Advisory has been issued after examination of the recommendations of Telecom Regulatory Authority of India (TRAI) on the extant matter and stakeholder consultations on the issue. Before finalizing, TRAI's views were sought on giving dispensation to State and Central Governments for running channels for non-commercial educational purposes. However, TRAI had responded that the requirements of Central/State Governments regarding dissemination of educational content on a non-commercial basis should be met through the Prasar Bharati route.
